

**In the National Company Law Tribunal, Jaipur**

**Item No. 11**

**CA No.- 33/425/JPR/2020**

**UNDER SECTION 425 OF COMPANIES ACT, 2013**

**In the matter of:**

**Mr. Shanti Lal Maroo**

**.....Applicant/Petitioners**

**VS.**

**M/s American International Health Management Ltd. & Others**

**.....Respondent**

**Order delivered on 14.02.2020**

**Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER**

**SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Amol Vyas, Adv.  
Prabhansh Sharma, Adv.

For Respondent(s) : Sandeep Taneja, Adv. For R-1  
Narender Singh, Adv. For R-2 on behalf  
of Anuroop Singhi

**ORDER**

**CA No. 33/425/JPR/2020**

Heard the submissions made by the counsel for the petitioner. Advocate Shri Sandeep Taneja has appeared on behalf of R-1 and offered to file Vakalatnama within three days and reply within two weeks. Advocate Shri Narender Singh has appeared on behalf of R-2 and offered to file Vakalatnama within three days and reply within two weeks. Post the matter to 19.03.2020.

*Sd-*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sd-*

**(P. S. N. PRASAD)  
JUDICIAL MEMBER**